NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. CP No. 85/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES:

Shaleen Vaid

V/s.

M/s. Offshore Hook-up & Construction Services (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	. NAME	DESIGNATION	SIGNATURE
1)	Saudhya Malhotra	PCS	la Huga. R.T.
2)	Robin Re Hezari	Advocate 2 f.	y My
2	billet Melte	Advocate S Responde	
5)		Instructed 1 to 6	P. Muh
		Rabinduz Hezen	
		Association	
		Responders NOS	
		1 to 6	
4)	Satyan Isrami	Instructed by Rober Moyor: Asserbles Je	rdre Salyan
ĩ. j	OMPRAICASH PARZI		My Control of the con
9/			
	with S. Ic. Jan	Admente	
	ta getitime		
	Hs Sandlyga r		

ORDER

C.P. No. 85/397-398/CLB/MB/MAH/2015

Pleadings in the main Petition are complete. Both the parties are directed to file written submissions in the main Petition. The Respondent side is given liberty to take up the maintainability point in his submissions along with other submissions.

List this matter for final hearing on 10.03.2017

Sd/-B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-V. NALLASENAPATHY MEMBER (TECHNICAL).